

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 200/TT/2016**

- Subject : Approval of transmission tariff of Asset-I: LILO of 400 kV D/C Dadri-Malerkotla line at Kaithal alongwith associated bays and 400 kV, 50 MVAR line Reactor; Asset-II: 400/220 kV 500 MVA ICT-I at Mandola Sub-station; Asset-III: 400/220 kV 500 MVA ICT-III at Mandola Sub-station; Asset-IV: 400/220 kV 500 MVA ICT-IV at Mandola Substation; Asset-V: 400/220 kV 500 MVA ICT-I at Ballabgarh Sub-station; Asset-VI: LILO of one circuit of 400 kV D/C Rapp-Kankroli line alongwith associated bays at Chittorgarh (RRVPL) Sub-station; Asset-VII: 400/220 kV 500 MVA ICT-II at Mandola Sub-station; and Asset-VIII: 400/220 kV 500 MVA ICT-II at Ballabgarh Sub-station; under "NRSS-XXXII in Northern Region" in Northern Region from actual COD to 31.3.2019
- Date of Hearing : 7.2.2017
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A. K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M. K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited (PGCIL)
- Respondents : Rajasthan Rajya Vitran Nigam Limited and 16 others
- Parties present : Shri Shashi Bhushan, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri S.K. Agarwal, Advocate, Rajasthan Discom  
Shri Abhinav Anand , Rajasthan Discom  
Ms. Babita, Advocate, Rajasthan Discom  
Shri R.B. Sharma, Advocate, BRPL

**Record of Proceedings**

Learned counsel for the Rajasthan Discom submitted that they have not received copy of the information filed by PGCIL in response to the queries raised by the Commission vide order dated 22.12.2016. He requested that the petitioner may be directed to provide the same and sought time to file its reply.



2. The Commission directed the petitioner to provide a copy of the affidavit dated 3.2.2017 to the respondents by 17.2.2017. The respondents to file their reply by 6.3.2017 with an advance copy to the petitioner who shall file its rejoinder, if any by 17.3.2017. The Commission further observed that no extension of time shall be granted and directed the parties to file the information with the specified timeline.

3. The matter shall be listed on 21.3.2017.

By order of the Commission

sd/-  
(T. Rout)  
Chief (Law)

